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O.A. No. 754 of 2011

Sujit Ku. Behera.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 25.11.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. A.K.Behera, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, after the death of his father on 24.02.2008, who was working as Deputy Officer Superintendent (L-II) approached Respondent No. 2 seeking compassionate appointment. Having received no response from the Respondents, he has filed the present O.A. with the following prayers:

“.....to allow this application and issue direction to the respondents to give appointment to the applicant under compassionate ground/Rehabilitation Assistance Scheme befitting to his qualification.”

3. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed

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representation vide Annexure-3 dated 23.05.2011 before the authorities, which is still pending.

4. Having heard Ld. Counsel for the parties, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No. 2 to consider the representation (Annexure-3 dated 23.05.2011) and pass a reasoned order within 90 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copies of this order to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.


MEMBER(Judl.)


MEMBER(Admn.)

RK